

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.No.253/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26th October 2017, 10.30 A.M

Name of the Company		Sanjay Kariwala & Ors. -Versus- Kariwala Fashion Pvt.Ltd. & Ors.	
Under Section		241/242	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. MAINAK BOSE, ADV
2. MR. NIRMALYA DASGUPTA, ADV
3. MR. SHAUNAK NITRA, ADV
4. MR. ROSHAN SENGUPTA, ADV
5. MS. RAJSHREE MUKHERJEE, ADV

PETITIONER
Rajshree Mukherjee
26/10/17

- 1) Mr. Ratnankar Banerji, S.A.
- 2) Ms. Swapna Choudhary, Adv
- 3) Mr. Sidhanta Sharma, Adv
- 4) Ms. Namrati Baner, Adv

Resp
2, 3, 4 & 5
26/10/2017

ORDER

Ld. Counsel for the petitioners and the respondent nos. 2 to 5 are present.

1

It appears from the order dated 13/09/2017 that directions were given for filing written statements. Petitioners' Counsel has made a prayer for giving an another opportunity for filing written submissions. Prayer is allowed. 3 weeks' time is granted for filing written submissions.

It also appears from the record that on 26/07/2017 order was passed by this Court that there is no change of paying of interest or dealing with the bank account. Accordingly, the parties are directed to pay interest on the cash credit account. Both the parties are directed to comply with the above mentioned order.

List on 15/12/2017. Interim order passed earlier shall remain effective till next date of hearing.

88

(Jinan K.R.)
Member (J)

88

(Vijai Pratap Singh)
Member (J)